

**STATEMENT RE. BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE**

**THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN):** I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

**ADVOCATE (AMENDMENT) BILL†**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**MR. SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Advocates Act, 1961”.

*The motion was adopted.*

**SHRI P. SHIV SHANKAR:** I introduce the Bill.

12.10 hrs.

**MATTERS UNDER RULE 377**

- (i) **SUPPLY OF CEMENT TO THE DROUGHT AFFECTED AREAS OF MAHARASHTRA FOR CONSTRUCTION OF WELLS**

श्री केशव राव पारधी (भंडारा) अध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित महत्वपूर्ण विषय की ओर सरकार का ध्यान खीचना चाहता हूँ—

“महाराष्ट्र के भंडारा जिले में इस वर्ष 1600 गांवों में से 1428 गांवों में सूखा है। सूखाग्रस्त किसानों को कुएं खोदने के लिये करीब एक करोड़ से भी ऊपर की रकम भू-विकास बैंक की मार्फत कर्ज के रूप में दी गई। किसानों

ने कुएं भी खोदे और कुओं में पानी भी लगाया, लेकिन कुएं पूरे करने के लिये सामेंट न मिलने की वजह से कुएं अधूरे पड़े हैं। अब बरसात शुरू हो रही है। कुएं बूज जायेंगे और किसानों पर कर्ज का बोझ लदा रहेगा। इस वास्ते सरकार किसानों को कुएं पूरे करने के वास्ते सीमेंट की तुरन्त व्यवस्था करे।

- (ii) **REPORTED THREAT TO COTTAGE WATCH MAKING INDUSTRY DUE TO MECHANISATION**

**SHRI S. A. DORAI SEBASTIAN (Karur):** Sir, under rule 377, I wish to raise the following matter:

The existence of 3,000 cottage sector match making units is being threatened by the proposed import of an automatic four-colour off-set printing machine with built-in arrangement for printing on skillets, at a cost of Rs. 1 crore by a subsidiary of Match-Giants in Sivakasi. It is the committed Policy of our Government to encourage the growth of cottage units which are the only source for generating employment on a large scale. It is unfortunately the bureaucratic practices that hinder the growth of small cottage units. It is understood that the import licence for this machine has been sanctioned, because the Government cannot deny the industrialist his right to have such a machine if it is not manufactured within the country, and if foreign exchange is available for the import of such a machine. It is regrettable that when the import application is scrutinised by the Governmental authorities, this aspect whether it will be detrimental to the survival of cottage units, is not taken into account. In this particular case, the subsidiary of Sivakasi match-giants is getting double benefits. In the name of small scale sector, the excise benefit is derived; and later, the competing sector is also decimated by producing mechanically the matches on a large scale. I demand a thorough probe by